

**IN THE CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
KOLKATA**

REGIONAL BENCH – COURT NO.2

**Service Tax Misc.Application No.77503 of 2019
&
Service Tax Appeal No.78639 of 2018**

(Arising out of Order-in-Appeal No.315/S.Tax I/Kol/2018 dated 20.04.2018 passed by Commr. of CGST & Excise (Appeals), Kolkata)

M/s Vardhaman Plastic Pvt. Ltd.

128,Utkalmoni Gope Bandhu Sarani, 1st Floor, Burrabazar, Kolkata-700007

Appellant

VERSUS

CGST & Excise, Kolkata North

180, Rajdanga Main Road, Shantipally, Kolkata-700107

Respondent

Appearance:

None for the Appellant

Shri H.S.Abedin, Authorized Representative for the Respondent

CORAM:

HON'BLE SHRI P. K. CHOUDHARY, JUDICIAL MEMBER

**MA ORDER NO.75315/2020
FINAL ORDER NO.75580/2020**

DATE OF E-HEARING : 12.11.2020

DATE OF DECISION : 12.11.2020

PER P.K.CHOUDHARY :

The appellant/applicant has filed the present Miscellaneous Application for withdrawal of their Appeal under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019.

2. In view of the above submission of the appellant, the prayer for withdrawal of the appeal is allowed. Accordingly, the appeal is dismissed as withdrawn under the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 in terms of the provisions of Section 127 (6) of the Finance (No.2) Act, 2019.

Dictated and pronounced in the open Court.

Sd/

**(P.K.Choudhary)
Member (Judicial)**

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